

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Printed For:

Date: 21/12/2025

(2021) 02 DEL CK 0076

Delhi High Court

Case No: Criminal Miscellaneous Case No. 379 Of 2021

Naresh Kumar APPELLANT

Vs

State Of Nct Of Delhi At New

Delhi & Anr

Date of Decision: Feb. 9, 2021

Hon'ble Judges: Suresh Kumar Kait, J

Bench: Single Bench

Advocate: Devansh Malhotra, Panna Lal Sharma

Final Decision: Disposed Of

Judgement

Suresh Kumar Kait, J

The hearing has been conducted through video conferencing.

CRL. M.A. 2001/2021

- 1. Allowed, subject to all just exceptions.
- Application is disposed of.

CRL.M.C.379/2021

3. Vide the present petition, petitioner seeks direction thereby for quashing of FIR No.42/2021 dated 23.01.2021, registered at PS â€" Bawana, Delhi,

and all other proceedings arising therefrom.

- 4. Notice issued.
- 5. Notice is accepted by learned APP for State and by respondent no.2 through video conferencing and with the consent of counsel for parties, the

present petition is taken up for final disposal.

- 6. The present petition is filed on the ground that parties have settled their disputes and respondent No. 2 has no objection if the present petition is allowed.
- 7. Respondent No.2 is personally present in Court through video conferencing and she has been identified by SI Jagbir/IO and submits that matter has

been settled and she does not wish to prosecute the matter any further.

- 8. Petitioner and respondent no.2 have entered into an amicable settlement vide settlement deed dated 02.02.2021.
- 9. Taking into account the aforesaid facts, this Court is inclined to quash FIR as no useful purpose would be served in prosecuting petitioner any

further.

10. For the reasons afore-recorded, FIR No.42/2021 dated 23.01.2021, registered at PS \hat{a} \in " Bawana, Delhi, and consequent proceedings emanating

therefrom are quashed.

- 11. The petition is, accordingly, allowed and disposed of.
- 12. The order be uploaded on the website forthwith.